

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 438/MP/2019

**Coram:
Shri P.K.Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S.Jha, Member**

Date of Order: 20th December, 2019

In the matter of

Petition under Regulation 8 of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for seeking permission to allow the drawal of start-up power for Unit-II of Lara STPP (2X800 MW) from the grid beyond the period of fifteen months.

**And
In the matter of**

NTPC Limited,
NTPC Bhawan, Core-7, Scope Complex,
7, Institutional Area, Lodhi Road, New Delhi-110 003

...Petitioner

Vs.

1. Chairman and Managing Director
Power System Operation Corporation Limited
B-9, Qutab Institutional Area,
Katwaria Sarai, New Delhi -110016

2. Managing Director
MPPMCL, Shakti Bhawan,
Vidyut Nagar, Rampur
Jabalpur-110003

3. Managing Director
CSPDCL
P.O.-Sundernagar
Danganiya, Raipur-492013

4. Managing Director
MSEDCL, Prakashgad,
Bandra (East),
Mumbai-400051

5. Managing Director,
GUVNL, Sardar Patel Vidyut Bhawan,
Race Course,
Vadodara, Gujarat-390007

6. Superintending Engineer
Electricity Department,
Govt. of Goa, Vidyut Bhawan,
Panaji, Goa-403001

7. Superintending Engineer
Electricity Department,
Administration of Daman and Diu,
Daman-396210

8. Chief Engineer
Electricity Department,
Administration of Dadra and Nagar Haveli,
Silvasa-396 230

...Respondents

The following were present:

Shri Schin Jain, NTPC
Shri Parimal Piyush, NTPC

ORDER

This Petition has been filed by the Petitioner, NTPC Ltd. seeking permission of the Commission for drawal of start-up power upto 20.4.2020 or the date of its first synchronization whichever is earlier for Unit-II of 1600 MW (2x800 MW) Lara Super Thermal Power Project (the Project) at Rajgarh District in the State of Chhattisgarh in terms of clause (7) of Regulation 8 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 (hereinafter referred to as 'the Connectivity Regulations') as amended from time to time.

2. The Petitioner has submitted that Lara STPP consists of two units of 800 MW each. Unit-I has been declared under commercial operation from 1.10.2019 and

Western Regional Load Despatch Centre has considered the drawl of start-up power for Unit-II w.e.f 21.8.2018.

3. The Petitioner has submitted that excitation of synchronous generator is done by Automatic Voltage Regulatory (AVR) which controls and maintains the generator voltage at set value. As per the Grid Connectivity Standards of Central Electricity Authority applicable to the generating units, the units at the generating station proposed to be connected to the grid shall have state of art excitation system and the generator has to ensure the installation of AVR. Due to defects in certain cards, there is problem in AVR of Unit-II of the Project, which require replacement. Since, these cards are not available at site, the same are expected to be received from ABB, Switzerland by March, 2020. However, the Petitioner is making all out efforts with regular follow up with ABB to supply the parts as soon as possible.

4. The Petitioner has submitted that present supply of coal (i.e. 3 to 4 rakes/day) is sufficient to meet the requirement of Unit-I. However, in order to meet the requirement of Unit-II, additional 4 to 5 rakes shall be required on daily basis. Presently, the coal is being received through the priority path from Kotariliya station to Lara STPP. Since Kotariliya is situated under South East Central Railway on Howrah-Mumbai line, ROR is required for avoidance of surface crossing for smooth transportation of additional rakes. The work of ROR is in progress and the same is expected by the end of March, 2020.

5. The Petitioner has submitted that it is seeking extension of time for Unit-II of Lara STPP for drawl of start-up power for *bona-fide* reasons for completion of the balance works and not to derive any undue advantage out of it.

6. None was present on behalf of the Respondents despite notice.

7. We have considered the submission of the Petitioner. The relevant Provisos to Regulation 8 (7) of the Connectivity Regulations, as amended from time to time, provide as under:

“Provided that the Commission may in exceptional circumstances, allow extension of the period for inter-change of power beyond the period as prescribed in this clause, on an application made by the generating station at least two months in advance of completion of the prescribed period:

Provided further that the concerned Regional Load Despatch Centre while granting such permission shall keep the grid security in view:

Provided also that the infirm power so interchanged by the unit(s) of the generating plant shall be treated as deviation and the generator shall be paid/charged for such injection/drawal of infirm power in accordance with the provisions of the Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014, as amended from time to time or subsequent re-enactment thereof.”

8. The Petitioner has submitted that it is seeking extension of time for bonafide reasons for completion of balance works. The Petitioner has submitted that due to problem in the panel of AVR and requirement of ROR, it could not synchronize the Unit-II of the Project. Considering these facts, the Petitioner has requested for permission for drawal of start-up power beyond the period of fifteen months from the date of start of drawl, i.e. beyond 20.11.2019 and upto 20.4.2020 or the date of first synchronization, whichever is earlier. Taking into consideration the difficulties projected by the Petitioner, we allow drawal of start-up power of Unit-II of the Project upto 20.4.2020 or the date of its first synchronization, whichever is earlier. It is clarified that the extension of time as allowed in this order shall not automatically entitle the Petitioner for IDC/IEDC for delay in declaration of COD which shall be

considered on merit at the time of determination of tariff of the unit/generating station.

9. With the above, the Petition No. 438/MP/2019 is disposed of.

Sd/-
(I.S.Jha)
Member

sd/-
(Dr. M. K Iyer)
Member

sd/-
(P.K. Pujari)
Chairperson